

JAWAHARLAL NEHRU NATIONAL SOLAR MISSION

845. SHRI SHRIRANG APPA BARNE:
SHRIMATI V.SATHYA BAMA:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI ANANDRAO ADSUL.:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has set up Solar Power Corporation to facilitate implementation of Jawaharlal Nehru National Solar Mission (JNNSM). If so, the details thereof;
- (b) Whether the Government has invited suggestions from the developers and other stakeholders on the proposed amendment to the guidelines for setting up of over 2,000 MW grid connected solar Photovoltaics power projects with Viability Gap Funding under Batch-III of Phase-II of the JNNSM.
- (c) if so, the response of the developers and other stakeholders thereon;
- (d) whether the government proposes to give power to Solar Energy Corporation of India to extend time for the financial closure and/or time for commissioning of the projects by up to three months. if so, the details thereof; and
- (e) the other salient features of the scheme proposed to be implemented by amending the guidelines?

ANSWER

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY
(INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

(a): Yes, Madam. The Government has set up Solar Energy Corporation of India (SECI) to facilitate implementation of Jawaharlal Nehru National Solar Mission (JNNSM). SECI was incorporated as a Section-25 company under the Companies Act, 1956 on 20th September, 2011. Recently it has been converted into a section-3 company under the Companies Act, 2013 on 4th November, 2015.

(b)&(c): Yes, Madam. The Government has invited suggestions from the developers and other stakeholders on the proposed amendment, vide No 32/2/2014-15/GSP. The responses received are given below:

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‘We very much appreciate the proposed amendment. This will also avoid the risk and delays related to timely completion of Solar Parks Development by the implementing Agency along with associated evacuation system’.

‘In case of Solar parks, MD of SECI will have full authority to extend time for financial closure and / or time for commissioning of the project(s) up to three (3) months on account of delays which are not attributable to SPD. Such delays shall be notified in writing by SPD & recorded by SPIA & SECI for the purpose of extension. For extension beyond three (3) months; SECI - on behalf of SPDs and/or SPIA - will approach MNRE with full justification. Joint Secretary, MNRE will have full authority to extend the time beyond three (3) months & upto five (5) months. Approval of Secretary, MNRE would also be required for extension beyond five (5) months. In no case, the stipulated time given in tender for financial closure and / or construction and / or commissioning of the project(s) shall be compressed on account of delay(s) which are not attributable to SPD’.

(d): Yes, Madam. MD, SECI will have powers to extend time for Financial Closure and / or time for commissioning of the projects upto three months, for which reasons are to be recorded in writing. Delays in land allotment, connectivity etc. in solar parks, will also be covered under this. For extension beyond the period of three months, SECI will approach MNRE with full justification, who will be authorised to decide on further extension upto two months with the approval of Joint Secretary and beyond that (i.e beyond total five months delay) with the approval of Secretary, MNRE.

(e): At present, there is no other salient features of the scheme are proposed to be implemented by amending the guidelines.
